391 The Consumer Protection (Amendment)

[Shri S. Viduthalai Virumbi]

dhra, Karnatakar and Trail Nadu to that otrice, they are not getting any respect in the UGC office. Furthermore, is there no South Indian member in the University Grants Commission Apart from this, what I wanted 'to emphasise is that since the University Grants Commission is situated only in Delhi one has to travel thousands of miles to get some bits of money. Therefore, I request through you, that a regional office of the University Grants Commission be established at Madras in Tamil Nadu so that the South Indian people can, get their grievances redressed at less expense.

This will take only on[©] or two days. We feel that now five to ten per cent of the grant is spent in getting reimbursement. This kind of harassment should be avoided. Therefore, I once again emphasise that a regional office of the University Grants Commission should be established in one of the South Indian States, particularly in Tamil Nadu. With these words I conclude. Thank you.

THE DEPUTY CHAIRMAN: Now, I am allowing Mr. Antony to move his resolution. Let me complete the other business because the Minister is here ... (*Interruptions*) ... I will allow you. Let ma get it moved by the Minister and then you can speak on the railways. Mr. Sivaji, I will allow you also. Let me finish this legislative business. There is a Bill for introduction, the Consumer Protection (Amendment) Bill, 1993. Mr. Antony to move the Bill.

THE CONSUMER PROTECTION (AMENDMENT) BILL,, 1993

MINISTER OF CIVIL THE SUP PLIES. CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. Κ ANTONY): Madam. beg Ι to move for leave to introduce a Bill further to amend the Consumer Pro tection Act, 1986.

The question was put and the motion was adopted.

SHRI A. K. ANTONY: Madam, I introduce the Bill.

THE SAARC CONVENTION (SUV PRESSION OF TERRORISM) BILL, 1992

THE DEPUTY CHAIRMAN: Now we have another business. Mr. Bhatia is here with us. Let me finish with this, the Bill returned by the Lok Sabha with amendments. Mr. Bhatia has to move the amendments made by Lok Sabha in the SAARC Convention (Suppression of Terrorism) Bill, 1993.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): Madam, the SAARC Convention (Suppression of Terrorism) Bill, 1992 was passed by this hon. House on 26th November, 1992. The Bill has also been passed by the Lok Sabha on 30th March, 1993. While passing the Bill, Lok Sabha made some {amendments to the Enacting Formula and the Short Title which were necessitated by the change in the calendar year and the year of the Republic. I now formally request this hon. House to consider and pass the amendments made by the Lok Sabhia.

I beg to move:

"That the following amendments made by the Lok Sabha in the SAARC Conventon (Suppression of Terrorism) Bill, 1993, be taken into consideration, namely: —

Enacting Formula

1. Page 1, line 7, for 'Forty-third substitute 'Forty-fourth'

Clause 1

2. Page 1, line 10 for '1992' substitute '1993' ". *The question was put and the motion* twos *adopted*.